

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/158(KB)2021  
IA(I.B.C)/1378(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> JULY 2024**

IN THE MATTER OF	UCO BANK VS SHANKAR PODDAR
UNDER SECTION	SECTION 95(1)

**Appearance (via video conferencing/physically)**

Mr. Dripto Majumdar, Adv. ] For the Resolution Professional  
Ms. Ankita Upadhyay, Adv. ]  
Ms. Rachna Agarwal, RP ]

**ORDER**

1. Learned Counsel for the Resolution Professional present.
2. **IA(I.B.C)/1378(KB)2024:**
  - a. It is submitted by the learned Counsel appearing on behalf of the Resolution Professional that the personal Guarantor has agreed to file repayment plan shortly.
  - b. This application has been filed by the Resolution Professional to place on record the 1<sup>st</sup> Progress Report, which is placed at pages 10 to 13.
  - c. This application is supported by an affidavit which is placed at pages 14 to 15.
  - d. The 1<sup>st</sup> Progress Report is taken on record.
  - e. Accordingly, IA(I.B.C)/1378(KB)2024 is allowed and disposed of.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**